

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

No
Permission
to join duty

O.A. No.
XXXXXX

180 OF 1993.

DATE OF DECISION 12.04.1993.

Shri Maganbhai Mahijibhai Rohit Petitioner

Shri V.M.Dhotare Advocate for the Petitioner(s)

Versus

Union of India and others Respondent

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B.Patel : Vice Chairman

The Hon'ble Mr. V.Radhakrishnan : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

Shri Maganbhai Mahijibhai Rohit,
residing at Angadh,
Tal. and Dist. Baroda.

...Applicant.

(Advocate : Mr.V.M.Dhotare)

Versus

1. Union of India,
notice to be served through,
The Director General,
C.P.W.D. Nirman Bhavan,
New Delhi.

2. The Asstt. Engineer,
C.P.W.D. Central Sub-Division,
Race Course, Baroda.

3. The Executive Engineer,
Gandhinagar Central Division,
C.P.W.D., Gandhinagar.

....Respondents.

ORAL ORDER

O.A.NO. 180 OF 1993.

Dated :12/04/1993.

Per : Hon'ble Mr.N.B.Patel  Vice Chairman

Heard Mr.V.M.Dhotare, learned advocate for the
applicant.

2. The applicant to make a detailed fresh representation to the concerned authority for removal of his grievance. If he makes such a representation within ten days hereof, the respondent no.3, is directed to sympathetically consider the applicant's representation, in view of his past service and to take a decision on such a representation within a period of four weeks from the date of receipt of representation by him. The respondent no.3, is also directed to communicate to the applicant the decision taken by him on the representation.

3. In view of these directions Shri Dhotare seeks permission to withdraw the application. Permission granted. The application stands disposed of as withdrawn. No order as to costs.

101
(V.Radhakrishnan)
Member (A)

1
(N.B.Patel)
Vice Chairman

AIT

AHMEDABAD BENCH

Application No. 180 of 19⁹³.

Transfer Application No. _____ Old w.Pett.No

CERTIFICATE

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided).

Dated: 21/5/93.

Countersigned :

CPM/26/5/93

Section officer/Court officer.

JCH/Cham
Signature of the
Dealing Assistant.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AT AHMEDABAD BENCH

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CAUSE TITLE CA 1180/93 OF \$9

NAME OF THE PARTIES

St. M. M. Rolif

VERSUS

6.0.1.8.08

PART A, B & C

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1.	Application.	1-15
2.	Judgement dt. (2/4/93).	